

Spagnolimi, CEO, M/s AgustaWestland, UK (Pvt.) since May, 2011 and formerly CEO of M/s Agusta Westland Spa from 23.12.2004 to 13.06.2004 residing in Fara Novarese (NO). Mr. Guido Ralph Haschke (Pvt.), Director and Share Holder of GADIT, S.A having registered offices in Lugano and Gordian Services Sarl having registered office in Tunisia and also share holder and Director in the company M/s. Aeromatrix Info Solution Ltd, India, Mr. Carlo Valentine Ferdinando Gerosa (Pvt.), Share Holder and partner with Mr. Guido Ralph Haschke's companies and also share holder and Director in the company M/s Aeromatrix Info Solution Ltd, India residing in Massagno (CH), Mr. Christian Michel (Pvt.), Owner of Global Services, Trade Commerce having registered office in London and consultant of M/s Agusta Westland Spa, residing at 50 Carcile Court SW-38 NQ, English Middlemen, M/s. Finmeccanica, Italy office located in Rome, Piazza Monte Grappa-4, M/s. AgustaWestland, UK, 21017, Cascina Costa Di Samarate (VA), Italy M/s. IDS Tunisia, M/s. Infotech Design System (IDS), Mauritius, M/s. IDS Infotech Ltd. Office at Sector-34 A, Chandigarh to 1-8, Rajiv Gandhi IT Park, Chandigarh, M/s. Aeromatrix, India, office is at Second Floor, Tower-C, DLF, Info City, Rajiv Gandhi Chandigarh Technology Park-160101 and other unknown persons and taken up for further investigation.

3. This case is under investigation.

Evidence of officers involved in corruption

2695. SHRI SANJIV KUMAR: Will the PRIME MINISTER be pleased to state:

- (a) whether there is strong evidence of involvement of All India Service Officers, defence officers and others in decision making positions, in the case of Adarsh Cooperative Housing Society, Mumbai in utter subversion of rules for their personal benefits;
- (b) the action that has been taken by the Ministry against such officers;
- (c) if so, the details thereof;
- (d) the provisions that exist for dealing with cases of conflict of interest by All India Service Officers to prevent public office for private advantage; and

- (e) whether any amendments are contemplated to the existing provisions?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) The Central Bureau of Investigation has registered a Case No. RC.6(A)/11-Mumbai on 29th January, 2011 under section 120-B, 420,468,471 of Indian Penal Code (IPC) and section 13(2) read with section 13(1)(d) of Prevention of Corruption Act, 1988 against:-

1. Shri R.C Thakur, the then SDO, Defence Estate Office, Mumbai;
2. Brig. Retd. Madan Mohan Wanchu;
3. Shri Kanhaiylal Gidwani, Ex-MLC;
4. Mah. Gen. (Retd) A.R. Kumar, the then GOC, MG and G Area, Mumbai;
5. Brig. (Retd) Romesh Chandra Sharma, the then Dy. GOC, MG and G Area, Mumbai;
6. Major General (Retd), Tej Krishan Kaul, the then GOC, Indian Army, Mumbai;
7. Brig. Retd. Tara Kant Sinha, the then Col. MG and G Area, Mumbai;
8. Brig. P.K. Rampal, the then Commandant, Sub-Area, Mumbai;
9. Shri P.V. Deshmukh, then Dy. Secretary, D/o Urban Development, Govt. of Maharashtra;
10. Shri Ramanand Tiwari, the then Principal Secretary, D/o. Urban Development, Govt. of Maharashtra (IAS);
11. Shri Subhash Lala, the then Principal Secretary to Chief Minister, Govt. of Maharashtra (IAS);
12. Dr. Pradeep Vyas, the then Collector, Mumbai (LAS);
13. Shri Ashok Shankarrao Chavan, the then Revenue Minister and then Chief Minister, Govt. of Maharashtra;
14. Dr. M. Jairaj Phathak, then Municipal Commissioner, Municipal Corporation of Greater Mumbai (MCGM) (IAS); and
15. Col (Retd.) R.K. Bakshi.

This case was chargesheeted on 4/7/2012 in the court of Spl. Judge, Mumbai *vide* Spl. Case No.42/12 against the following officers:-

1. Shri R.C Thakur, the then SDO, Defence Estate Office, Mumbai;
2. Brig. Retd. Madan Mohan Wanchu;
3. Shri Kanhaiylal Gidwani, Ex-MLC;
4. Mah. Gen. (Retd) A.R. Kumar, the then GOC, MG and G Area, Mumbai;
5. Major General (Retd), Tej Krishan Kaul, the then GOC, Indian Army, Mumbai;
6. Brig. Retd. Tara Kant Sinha, the then Col. MG and G Area, Mumbai;
7. Shri P.V. Deshmukh, then Dy. Secretary, D/o Urban Development, Govt. of Maharashtra;
8. Shri Ramanand Tiwari, the then Principal Secretary, D/o. Urban Development, Govt. of Maharashtra (IAS);
9. Shri Subhash Lala, the then Principal Secretary to Chief Minister, Govt. of Maharashtra (IAS);
10. Dr. Pradeep Vyas, the then Collector, Mumbai (LAS);
11. Shri Ashok Shankarrao Chavan, the then Revenue Minister and then Chief Minister, Govt. of Maharashtra;
12. Dr. M. Jairaj Phathak, then Municipal Commissioner, Municipal Corporation of Greater Mumbai (MCGM) (IAS); and
13. Col (Retd.) R.K. Bakshi.

(d) All India Services (Conduct) Rules, 1968 has provisions to deal with cases of conflict of interest by All India Services (AIS) officers.

Rule 4 of AIS (Conduct) Rules, 1968 envisages that no member of the Service shall use his position or influence directly or indirectly to secure employment for any member of his family with any private undertaking or Non-Government Organisation. No member of the Service shall, except with the previous sanction of

the Government, permit (a member of his family) to accept employment with any private undertaking or NGO having official dealings with the Government.

Rule 10 of AIS (Conduct) Rules, 1968 envisages that no member of the Service shall, except with the previous knowledge of the Government, acquire any immovable property by lease, mortgage, purchase, gift or otherwise, either in his own name or in the name of any member of his family; or dispose of by lease, mortgage, sale gift or otherwise any immovable property owned by him or held by him either in his own name or in the name of any member of his family. Provided that the previous sanction of the Government shall be obtained if any such transaction is with a person having official dealings with the member of the Service.

(e) Strengthening of rules is an ongoing process and amendments are contemplated or examined whenever such need is felt.

Diversion of funds in Andhra Pradesh

2696. SHRI PALVAI GOVARDHAN REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether it has come to the notice of his Ministry about diversion of funds meant for tribals to other areas in Andhra Pradesh;

(b) whether the Ministry is also aware that Government of Andhra Pradesh has agreed before the Planning Commission about the diversion;

(c) if so, the details thereof;

(d) the allocation of funds for Tribal Sub-Plan and other schemes for tribal welfare in Andhra Pradesh during the last three years, year-wise and scheme-wise;

(e) if so, the amount of money that has been diverted during the last three years, year-wise; and

(f) the action the Ministry is going to take against Andhra Pradesh Government for diversion of funds meant for tribals?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA): (a) and (b) No, Sir

(c) Does not arise.